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SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 22 (RE-2005)/2004-2009
NEW DELHI DATED THE 26th AUGUST, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended, the Central Government hereby amends Para-3 of Notification No. 9 (RE-2005)/2004-2009 dated 21st June, 2005 to read as “This will have retrospective effect from 01.09.2004”.

2. This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade &
Ex officio Addl. Secretary to Government of India.

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